

**Report of the Enquiry Committee on  
B.B.J.**

973. SHRI ANANDA PATHAK: Will the Minister of INDUSTRY be pleased to state:

(a) whether final report of the Enquiry Committee regarding the problem of Braithwaite, Burn and Jessop Construction Co. Ltd. (BBJ), Calcutta has been submitted;

(b) if so, whether Government are considering to discuss with the Union before taking final decision about the fate of BBJ;

(c) if so, when; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (d). A Group of Officials, which considered matters concerning BBJ Construction Co., and the possibility of transfer of its Victoria Works to the Government of West Bengal has furnished its findings. Government of West Bengal have not yet agreed to take over the Victoria Works. Further course of action in this matter would be decided in consultation with the concerned Public Sector Undertakings and the Government of West Bengal.

**Meeting of Trade Unions to increase  
Productivity**

974. PROF. RUP CHAND PAL:

SHRI K. A. RAJAN:

SHRI MAGANBHAI BAROT:

Will the Minister of LABOUR be pleased to state:

(a) whether the Ministry convened a meeting recently to discuss steps to increase productivity in the country;

(b) whether the National Trade Unions were invited to attend the meeting;

(c) how many representatives of different trade unions attended the meeting;

(d) whether Government received any communication from some trade unions

stating reasons for their inability to attend the above meeting; and

(e) if so, the reasons put forth by them?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) Yes Sir, along with the employers' Organisations, State Governments and others.

(c) Five representatives from 4 central trade union organisations attended this meeting.

(d) Yes, Sir.

(e) The reasons for their inability to attend the meeting included declaration of the 'Year of Productivity' without consulting the trade unions, delayed call for the meeting, failure to discuss the bills on Industrial Relations at the Indian Labour Conference, etc. They, therefore, felt that no useful purpose would be served by their participation in the meeting.

**Underutilisation of capacities**

975. SHRI C. T. DHANDAPANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether restrictive industrial policies are causing capacity underutilisation; and

(b) if so, the measures taken or proposed to be taken by Government to achieve maximum utilisation of capacity in Indian Industry?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) No, Sir.

(b) Does not arise. However, Government have taken several important measures for boosting industrial production. These include the following:—

(1) Provision for automatic growth at the rate of 5 per cent per annum subject to a maximum of 25 per cent over a period of 5 years.

(2) Recognition of excess capacity over the licensed/registered capacity in industries of basic and critical importance as also those of export potential.

(3) Formulation of a scheme for 100 per cent export oriented units.

(4) Recognising production as the basis for endorsement of capacities subject to protection for small scale sector.

(5) Special attention to the development of industries in "no industry districts" and notified backward areas.

(6) De-licensing of schemes for exploitation of alternate source of energy.

(7) Production being treated as outside the licensed capacity for the purpose of export.

(8) Government have also devised a scheme under which it will be possible to give a positive production orientation to the industrial economy during the Productivity Year 1982. The salient features of the scheme have already been announced in the Ministry of Industry's Press Note No. 10/97/81 LP dated 21st April, 1982.

#### Income-tax concession for setting up of Industries in Villages

976. SHRIMATI PRAMILA DANDAVATE: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have issued circulars to the effect that those industrialists who adopt a village will be given concession or exemption in the income-tax; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b). Under Section 35CC of the I.T. Act, 1961, companies and cooperative societies are allowed to deduct from their taxable profits any expenditure incurred by them on any programme of rural development approved by the prescribed authority. Under Section 35CCA of the I.T. Act, deduction is allowed for expenditure by way of payment on any sum to approved associations and institutions for use in carrying out programme of rural development approved by the prescribed authority.

The guidelines for grant of approval for programmes of rural development were issued by Central Board of Direct Taxes vide circular No. 231 dated 14-11-77 in respect of approvals under section 35CC and circular No. 244 dated 13-7-78 in respect of approvals under section 35CCA.

#### हरिजनों के लिए ग्राम रक्षक दल

977. श्री रामावतार शास्त्री: क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने हरिजनों की रक्षा करने के लिये "ग्राम रक्षक दल" आयोजित करने का निर्णय किया है ;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ; और

(ग) उक्त दल कब तक कार्य करना आरंभ कर देगा ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रजन लस्कर): (क) से (ग) . साधूपुर हत्याकांड के बाद गृहमंत्री ने अनुसूचित जातियों के प्रति ऐसे अपराधों को रोकने के लिये किये जाने वाले उपायों के बारे में उत्तर प्रदेश के मुख्य मंत्री के साथ बैठक की। जो विचार सामने आये उनमें से एक अनुसूचित जातियों के प्रति अपराधोन्मुख गांवों अथवा क्षेत्रों में एक ग्राम सुरक्षा बल बनाना है। गृह मंत्री ने इस संबंध में उत्तर प्रदेश, बिहार, मध्य प्रदेश और राजस्थान के मुख्य मंत्रियों को लिखा है।

#### Price Rise of Tyres

978. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government had asked the Bureau of Industrial Costs and Prices as early as March this year to examine whether frequent tyre prices increases were warranted by the rise in cost of raw materials and other factors;

(b) if so, the details thereof;

(c) whether the BICP has submitted its report;